

[Shri Raj Bahadur]

- (ix) S.R.O. 342/64 published in Kerala Gazette dated the 10th November, 1964.
- (x) S.R.O. 12/65 published in Kerala Gazette dated the 12th January, 1965.
- (xi) G.O.M.S. 7/PW published in Kerala Gazette dated the 19th January, 1965.
- (xii) S.R.O. 42/65 published in Kerala Gazette dated the 16th February, 1965.
- (xiii) S.R.O. 62/65 published in Kerala Gazette dated the 23rd February, 1965.
- (xiv) G.O.M.S. 40/PW published in Kerala Gazette dated the 2nd March, 1965.
- (xv) S.R.O. 123/65 published in Kerala Gazette dated the 23rd March, 1965.
- (xvi) S.R.O. 135/65 published in Kerala Gazette dated the 30th March, 1965.
- (xvii) S.R.O. 160/65 published in Kerala Gazette dated the 20th April, 1965.
- (xviii) S.R.O. 170/65 published in Kerala Gazette dated the 27th April, 1965.
- (xix) S.R.O. 232/65 published in Kerala Gazette dated the 1st June, 1965.
- (xx) S.R.O. 226/65 published in Kerala Gazette dated the 1st June, 1965.
- (xx) S.R.O. 230/65 published in Kerala Gazette dated the 1st June, 1965.
- (xxii) S.R.O. 228/65 published in Kerala Gazette dated the 1st June, 1965.
- (xxiii) S.R.O. 250/65 published in Kerala Gazette dated the 15th June, 1965.
- (xxiv) S.R.O. 261/65 published in Kerala Gazette dated the 22nd June, 1965.

(xxv) S.R.O. 267/65 published in Kerala Gazette dated the 29th June, 1965.

[Placed in Library. See No. LT-4592/65].

(3) a copy each of the following Rules under section 14A of the Aircraft Act, 1934, together with an explanatory note:—

- (i) The Indian Aircraft (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 711 dated the 15th May, 1965.
- (ii) The Indian Aircraft (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 807 dated the 5th June, 1965.
- (iii) The Indian Aircraft (Fourth Amendment) Rules, 1965, published in Notification No. G.S.R. 1087 dated the 31st July 1965.

[Placed in Library. See No. LT-4592/65].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1965, published in Notification No. G.S.R. 743 dated the 17th May, 1965.
- (ii) The Madras Coarse Grains (Export Control) Amendment Order, 1965, published in Notification No. G.S.R. 761 dated the 21st May, 1965.
- (iii) The West Bengal Essential Commodities (Restrictions on

Movement) Control Order, 1965, published in Notification No. G.S.R. 779 dated the 26th May, 1965.

(iv) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1965 published in Notification No. G.S.R. 780 dated the 26th May 1965.

(v) The Roller Mills Wheat Products (Price Control) Third Amendment Order, 1965, published in Notification No. GSR 781 dated the 27th May, 1965.

(vi) G.S.R. 810 dated the 3rd June, 1965.

(vii) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Second Amendment Order, 1965, published in Notification No. G.S.R. 864 dated the 15th June, 1965.

(viii) The Pondicherry Coarse Grains (Export Control) Amendment Order, 1965, published in Notification No. G.S.R. 865 dated the 16th June, 1965.

(ix) G.S.R. 926 dated the 1st July, 1965, rescinding the Maharashtra and Gujarat Rice (Export Control) Order, 1964, published in Notification No. G.S.R. 636 dated the 16th April, 1964.

(x) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1965, published in Notification No. G.S.R. 960 dated the 6th July, 1965.

(xi) G.S.R. 1098 dated the 30th July, 1965.

12.29 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

MINUTES

Shri P. G. Menon (Mukundapuram): I beg to lay on the Table a copy of the Minutes of Sittings of the Committee on Public Undertakings relating to Eleventh Report on the Rourkela Steel Plant of Hindustan Steel Limited, Ranchi.

12.29½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1965-66

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a Statement showing Supplementary Demands for Grants in respect of the State of Kerala, for 1965-66.

12.29½ hrs.

DEMANDS FOR EXCESS GRANTS (KERALA), 1961-62

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a Statement showing Demands for Excess Grants in respect of the State of Kerala, for 1961-62.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. How do these Excess Grants relating to as long back as 1961-62 come up today after four years?

Mr. Speaker: We will see when they are before the House.

12.30 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—*contd.*

Shri Khadilkar (Khed): Yesterday I partially dealt with the arguments advanced by my hon. friend Shri Masani attacking the financial stability